

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3066**

TO BE ANSWERED ON THE 8TH AUGUST, 2023/ SRAVANA 17, 1945 (SAKA)

SHORTAGE OF TOILETS IN JAILS

3066. DR. T.R. PAARIVENDHAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that one toilet is being used by more than 400 inmates in many central jails which leads to health and mental health related problems amongst the inmates;

(b) if so, the details thereof;

(c) whether any remedial steps are being taken to construct more toilets in all the central jails for the convenience of jail inmates and to avoid such pathetic situation in the jails;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) to (e): The National Crime Records Bureau (NCRB) compiles prison statistics reported to it by the States and Union Territories (UTs) and publishes the same in its annual publication "Prison Statistics India". The latest published report is of the year 2021. Specific information in this regard is not maintained by NCRB.

“Prisons”/ “persons detained therein” is a “State List” subject under Entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons, including making provision for adequate toilet facilities in each prison, is the responsibility of respective States/UTs, who are competent to take appropriate decision for construction of more toilets, according to the need and requirement of the same.
